

Telecom Regulatory Authority of India

A-2/14, Safdarjung Enclave, New Delhi-110 029.

No. 404-1/2000-FN**20th July 2001**

To

DDG (Basic Services)
Department of Telecommunications,
Sanchar Bhawan, New Delhi-110 001.

SUB : Incorporation of suitable clauses in the License Agreement of BSOs to reflect the recommendation NLD operations relating to Equal Ease of Access through Pre-selection.

**Ref : DOT's letter No.10-5/99-BS-I/Vol.II dated 24th Aug'2000
& TRAI's letter No.404-1/2000-FN dated 19th June, 2001.**

Dear Sir,

Your attention is invited to the recommendations (para 48 of the NLD recommendation) of the Authority on the matter. The same is quoted below for ready reference :

"The technical arrangements for choosing an NLD service provider by dialing a CAC or pre-selection shall be made by all (AP). Such arrangements should be made by APs in consultation with NLD service provider before commissioning NLD service part of an interconnect agreement. In case the facility of carrier pre-selection needs extended time, the APs must ensure its part within a period of three years".

2. A High Level technical committee working under the aegis of TRAI with representations of DOT/BSOs/BSNL/MSOs has finalized Access Codes for NLD operators, for introduction of Dynamic Call by Call selection immediately after commissioning of NLD. The same was communicated to you vide our letter of even number dated 19th June.

3. The Committee has done considerable work regarding the introduction of pre-selection for Equal Ease of Access (EEA), so that pre-selection can be implemented at an early date. A tentative time plan has been drawn up by the committee to introduce pre-selection within 2 years of the first licence. A copy of a tentative plan drawn up by the committee for upgradation of switches of the Access Provider and other technical arrangements to implement carrier pre-selection is enclosed.

4. It is requested that suitable clauses may be incorporated in the license agreement of the BSOs/CMSPs to reflect the recommendations relating to Equal Ease of Access (EEA), through pre-selection. A copy of the License Agreement after incorporating suitable clauses as suggested, may please be sent to this office for information of the Authority.

Yours faithfully,
(Harsha Vardhana Singh)
Secretary-cum-Principal Advisor.

Annexure**Tentative Time Schedule for implementation of Pre-selection**

Assuming that the first NLD License is issued at time D the following schedule is proposed:

- i. D+1 months NLDO supplies the first year roll-out plan to Access Providers within 1 month of issue of the licence.
- ii. D+1 months TRAI to lay down principles and procedures of compensation for directly attributable incremental costs of Access Provider selection.
- iii. D+6 months All Access Providers who are ready, to provide Dynamic Carrier Selection to the subscribers requesting for LDCAs covered in the first year's Roll-out Plan.
- iv. D+6 months All Access Providers who can provide pre-selection may start to do the same.
- v. D+9 months NLDOs to supply Roll-out plans for years 2 and 3 to Access Providers.
- vi. D+12 months Access Providers to arrange for introduction of Dynamic Carrier selection in accordance with the roll-out plan. NLDO is ready for the same.

- vii. D+12 months All Access Providers start action for introduction trials of pre-selection in accordance with an agreed program
- viii. D+21 months All Access Providers to upgrade switches for handling of 23 digits in support of International Carrier Selection
- ix. D+30 months All Access Providers to complete pre-selection in the network covering all LDCAs covered in the NLDO's rec out Plan